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O.A.No. 202 OF 1996

ORDER DATED 02-12-2002.

Heard Mr. Akhaya Kumar Mishra, learned Counsel for the Applicant and Mr. B. Dash, Learned Additional Standing Counsel for the Union of India appearing for the Respondents.

In contemplation of a disciplinary proceedings, the Applicant (Sub-Postmaster of Dahamunda Sub post Office) was placed under suspension under Annexure-3 dated 10-01-1995. In the present Original Application under section 19 of the Administrative Tribunals Act, 1985, the Applicant has challenged the said order under Annexure-3 dated 10-1-1995, and also prayed for payment of Subsistence Allowance at the enhanced rate.

At the hearing, learned Additional Standing Counsel Mr. B. Dash informs that the said order of suspension has been revoked and the Applicant has already been reinstated. It has also been disclosed by the Respondents that the Subsistence Allowance at the enhanced rate/higher rate has also been sanctioned and disbursed to the Applicant during the pendency of this Original Application. The Respondents have also placed on records the materials in support of the above statement.

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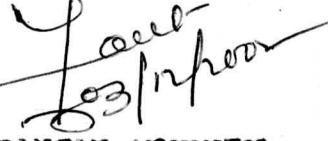
O.A. NO. 202/2996

Contd... Order dt. 2-12-2002.

In the aforesaid premises, there remains no issue to be answered in this Original Application and therefore, this Original Application is disposed of; however, without imposing any order as to costs.

Send copies of this order to the parties. Free copies of this order be given to learned counsel for both sides.


(B.N. SOM)
VICE-CHAIRMAN


(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

KNM/CM.